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**CONVENTION  
ON  
CONSENT TO MARRIAGE,  
MINIMUM AGE FOR MARRIAGE  
AND  
REGISTRATION OF MARRIAGES**



*UNITED NATIONS*

*1964*



CONVENTION ON CONSENT TO MARRIAGE, MINIMUM AGE FOR  
MARRIAGE AND REGISTRATION OF MARRIAGES

Preamble

The Contracting States,

Desiring, in conformity with the Charter of the United Nations, to promote universal respect for, and observance of, human rights and fundamental freedoms for all, without distinction as to race, sex, language or religion,

Recalling that article 16 of the Universal Declaration of Human Rights states that:

"(1) Men and women of full age, without any limitation due to race, nationality or religion, have the right to marry and to found a family. They are entitled to equal rights as to marriage, during marriage and at its dissolution.

"(2) Marriage shall be entered into only with the free and full consent of the intending spouses."

Recalling further that the General Assembly of the United Nations declared, by resolution 843 (IX) of 17 December 1954, that certain customs, ancient laws and practices relating to marriage and the family were inconsistent with the principles set forth in the Charter of the United Nations and in the Universal Declaration of Human Rights,

Reaffirming that all States, including those which have or assume responsibility for the administration of Non-Self-Governing and Trust Territories until their achievement of independence, should take all appropriate measures with a view to abolishing such customs, ancient laws and practices by ensuring, inter alia, complete freedom in the choice of a spouse, eliminating completely child marriages and the betrothal of young girls before the age of puberty, establishing appropriate penalties where necessary and establishing a civil or other register in which all marriages will be recorded,

Hereby agree as hereinafter provided:

Article 1

(1) No marriage shall be legally entered into without the full and free consent of both parties, such consent to be expressed by them in person after due publicity and in the presence of the authority competent to solemnize the marriage and of witnesses, as prescribed by law.

(2) Notwithstanding anything in paragraph 1 above, it shall not be necessary for one of the parties to be present when the competent authority is satisfied that the circumstances are exceptional and that the party has, before a competent authority and in such manner as may be prescribed by law, expressed and not withdrawn consent.

Article 2

States parties to the present Convention shall take legislative action to specify a minimum age for marriage. No marriage shall be legally entered into by any person under this age, except where a competent authority has granted a dispensation as to age, for serious reasons, in the interest of the intending spouses.

Article 3

All marriages shall be registered in an appropriate official register by the competent authority.

Article 4

(1) The present Convention shall, until 31 December 1963, be open for signature on behalf of all States Members of the United Nations or members of any of the specialized agencies, and of any other State invited by the General Assembly of the United Nations to become party to the Convention.

(2) The present Convention is subject to ratification. The instruments of ratification shall be deposited with the Secretary-General of the United Nations.



Article 5

(1) The present Convention shall be open for accession to all States referred to in article 4, paragraph 1.

(2) Accession shall be effected by the deposit of an instrument of accession with the Secretary-General of the United Nations.

Article 6

(1) The present Convention shall come into force on the ninetieth day following the date of deposit of the eighth instrument of ratification or accession.

(2) For each State ratifying or acceding to the Convention after the deposit of the eighth instrument of ratification or accession, the Convention shall enter into force on the ninetieth day after deposit by such State of its instrument of ratification or accession.

Article 7

(1) Any Contracting State may denounce the present Convention by written notification to the Secretary-General of the United Nations. Denunciation shall take effect one year after the date of receipt of the notification by the Secretary-General.

(2) The present Convention shall cease to be in force as from the date when the denunciation which reduces the number of parties to less than eight becomes effective.

Article 8

Any dispute which may arise between any two or more Contracting States concerning the interpretation or application of the present Convention which is not settled by negotiation shall, at the request of all the parties to the dispute, be referred to the International Court of Justice for decision, unless the parties agree to another mode of settlement.

Article 9

The Secretary-General of the United Nations shall notify all States Members of the United Nations and the non-member States contemplated in article 4, paragraph 1, of the present Convention of the following:

- (a) Signatures and instruments of ratification received in accordance with article 4;
- (b) Instruments of accession received in accordance with article 5;
- (c) The date upon which the Convention enters into force in accordance with article 6;
- (d) Notifications of denunciation received in accordance with article 7, paragraph 1;
- (e) Abrogation in accordance with article 7, paragraph 2.

Article 10

(1) The present Convention, of which the Chinese, English, French, Russian and Spanish texts shall be equally authentic, shall be deposited in the archives of the United Nations.

(2) The Secretary-General of the United Nations shall transmit a certified copy of the Convention to all States Members of the United Nations and to the non-member States contemplated in article 4, paragraph 1.

IN FAITH WHEREOF the undersigned, being duly authorized, have signed, on behalf of their respective Governments, the present Convention which was opened for signature at the Headquarters of the United Nations, New York, on the tenth day of December, one thousand nine hundred and sixty-two.

**CONVENTION  
SUR  
LE CONSENTEMENT AU MARIAGE,  
L'AGE MINIMUM DU MARIAGE  
ET  
L'ENREGISTREMENT DES MARIAGES**



*NATIONS UNIES*

*1964*



CONVENTION SUR LE CONSENTEMENT AU MARIAGE, L'AGE MINIMUM  
DU MARIAGE ET L'ENREGISTREMENT DES MARIAGES

Préambule

Les Etats contractants,

Désirant, conformément à la Charte des Nations Unies, favoriser le respect universel et effectif des droits de l'homme et des libertés fondamentales pour tous, sans distinction de race, de sexe, de langue ou de religion,

Rappelant que l'article 16 de la Déclaration universelle des droits de l'homme stipule que :

"1) A partir de l'âge nubile, l'homme et la femme, sans aucune restriction quant à la race, la nationalité ou la religion, ont le droit de se marier et de fonder une famille. Ils ont des droits égaux au regard du mariage, durant le mariage et lors de sa dissolution,

"2) Le mariage ne peut être conclu qu'avec le libre et plein consentement des futurs époux."

Rappelant en outre que, dans sa résolution 843 (IX) du 17 décembre 1954, l'Assemblée générale de l'Organisation des Nations Unies a déclaré que certaines coutumes, anciennes lois et pratiques intéressant le mariage et la famille étaient incompatibles avec les principes énoncés dans la Charte des Nations Unies et la Déclaration universelle des droits de l'homme,

Réaffirmant que tous les Etats, y compris ceux qui ont ou assument la responsabilité de l'administration de territoires non autonomes ou de territoires sous tutelle jusqu'à leur accession à l'indépendance, doivent prendre toutes les mesures utiles en vue d'abolir ces coutumes, anciennes lois et pratiques, en assurant notamment une entière liberté dans le choix du conjoint, en abolissant totalement le mariage des enfants et la pratique des fiançailles des jeunes filles avant l'âge nubile, en instituant, le cas échéant, les sanctions voulues et en créant un service de l'état civil ou un autre service qui enregistre tous les mariages,

Sont convenus des dispositions suivantes :

Article premier

1) Aucun mariage ne pourra être contracté légalement sans le libre et plein consentement des deux parties, ce consentement devant être exprimé par elles en personne, en présence de l'autorité compétente pour célébrer le mariage et de témoins, après une publicité suffisante, conformément aux dispositions de la loi.

2) Nonobstant les dispositions du paragraphe 1 ci-dessus, la présence de l'une des parties ne sera pas exigée si l'autorité compétente a la preuve que les circonstances sont exceptionnelles et que cette partie a exprimé son consentement, devant une autorité compétente et dans les formes que peut prescrire la loi, et ne l'a pas retiré.

Article 2

Les Etats parties à la présente Convention prendront les mesures législatives nécessaires pour spécifier un âge minimum pour le mariage. Ne pourront contracter légalement mariage les personnes qui n'auront pas atteint cet âge, à moins d'une dispense d'âge accordée par l'autorité compétente pour des motifs graves et dans l'intérêt des futurs époux.

Article 3

Tous les mariages devront être inscrits par l'autorité compétente sur un registre officiel.

Article 4

1) La présente Convention sera ouverte, jusqu'au 31 décembre 1963, à la signature de tous les Etats Membres de l'Organisation des Nations Unies ou membres de l'une quelconque des institutions spécialisées et de tous autres Etats que l'Assemblée générale de l'Organisation des Nations Unies aura invités à devenir partie à la Convention.

2) La présente Convention est sujette à ratification et les instruments de ratification seront déposés auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 5

1) Tous les Etats visés au paragraphe 1 de l'article 4 pourront adhérer à la présente Convention.

2) L'adhésion se fera par le dépôt d'un instrument d'adhésion auprès du Secrétaire général de l'Organisation des Nations Unies.

Article 6

1) La présente Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt du huitième instrument de ratification ou d'adhésion.

2) Pour chacun des Etats qui ratifieront la Convention ou y adhéreront après le dépôt du huitième instrument de ratification ou d'adhésion, la Convention entrera en vigueur le quatre-vingt-dixième jour qui suivra la date du dépôt par cet Etat de son instrument de ratification ou d'adhésion.

Article 7

1) Tout Etat contractant peut dénoncer la présente Convention par notification écrite au Secrétaire général de l'Organisation des Nations Unies. La dénonciation prend effet un an après la date à laquelle le Secrétaire général en a reçu notification.

2) La présente Convention cessera d'être en vigueur à compter de la date où prendra effet la dénonciation qui ramènera le nombre des parties à moins de huit.

Article 8

Tout différend entre deux ou plusieurs Etats contractants relatif à l'interprétation ou à l'application de la présente Convention, qui n'aura pas été réglé par voie de négociations, sera soumis pour décision à la Cour internationale de Justice à la demande de toutes les parties au différend, sauf si lesdites parties sont convenues d'un autre mode de règlement.

Article 9

Seront notifiés par le Secrétaire général de l'Organisation des Nations Unies à tous les Etats Membres de l'Organisation et aux Etats non membres visés au paragraphe 1 de l'article 4 de la présente Convention :

- a) Les signatures apposées et les instruments de ratification reçus conformément à l'article 4;
- b) Les instruments d'adhésion reçus conformément à l'article 5;
- c) La date à laquelle la Convention entrera en vigueur conformément à l'article 6;
- d) Les notifications de dénonciation reçues conformément aux dispositions du paragraphe 1 de l'article 7;
- e) L'extinction résultant de l'application du paragraphe 2 de l'article 7.

Article 10

1) La présente Convention, dont les textes anglais, chinois, espagnol, français et russe font également foi, sera déposée dans les archives de l'Organisation des Nations Unies.

2) Le Secrétaire général de l'Organisation des Nations Unies communiquera une copie certifiée conforme de la Convention à tous les Etats Membres de l'Organisation et aux Etats non membres visés au paragraphe 1 de l'article 4.

EN FOI DE QUOI, les soussignés, dûment autorisés, ont signé au nom de leurs gouvernements respectifs la présente Convention, qui a été ouverte à la signature au Siège des Nations Unies, à New York, le dix décembre mil neuf cent soixante deux.



關於婚姻之同意  
結婚最低年齡及婚姻登記之  
公 約



聯 合 國  
一 九 六 四



## 關於婚姻之同意、結婚最低年齡 及婚姻登記之公約

### 弁言

締約國，

深願依照聯合國憲章，促進對於全體人類之人權及基本自由之普遍尊重與遵守，而不分種族、性別、語言或宗教，

案查世界人權宣言第十六條稱：

“（一）成年男女，不受種族、國籍或宗教之任何限制，有權婚嫁及成立家庭。男女在婚姻方面，在婚姻關係存續期間及在婚姻關係消滅時，俱有平等權利。

“（二）婚姻須經男女當事人之自由完全同意始得締結。”

復查聯合國大會前以一九五四年十二月十七日決議案八四三（九）宣告在婚姻與家庭方面之若干風俗、古法及習慣與聯合國憲章及世界人權宣言所載之原則不符，

重申所有國家，包括負有或承擔非自治及託管領土未臻獨立前管理責任之國家，應採取一切適當措施，尤應確保選擇配偶之完全自由，徹底廢除童婚及少女青春期屆至前之婚約，必要時制定適當罰則並設登錄一切婚姻事項之民事或其他登記冊以期廢止此類風俗、古法及習慣，

爰議定條款如下：

### 第一條

一. 婚姻非經當事人雙方完全自由同意，不得依法締結，此項同意應由當事人依法律規定，經適當之通告後，在主管證婚當局及證人前，親自表示之。

二. 雖有本條第一項之規定，如主管當局認為情形特殊，且當事人之一方已向主管當局依法定方式表示同意而未予撤銷者，該方即無須到場。

### 第二條

本公約之當事國應採取立法行動，明定結婚之最低年齡。凡未滿此項年齡者不得依法結婚，但如有重大理由，為顧及男女雙方之利益而經主管當局特許免除年齡限制者，不在此限。

### 第三條

婚姻應由主管當局在適當之正式登記冊上登錄之。

### 第四條

一. 本公約應聽由聯合國所有會員國或任何專門機關會員國以及經聯合國大會邀請加入本公約之任何其他國家於一九六三年十二月三十一日前簽署之。

二. 本公約須經批准，批准書應送交聯合國秘書長存放。

### 第五條

- 一. 本公約應聽由第四條第一項所稱之所有國家加入。
- 二. 加入應以加入書送交聯合國秘書長存放為之。

### 第六條

- 一. 本公約應俟第八份批准書或加入書交存之日起第九十日發生效力。
- 二. 本公約對於在第八份批准書或加入書交存後始行批准或加入之國家，應於該國之批准書或加入書交存之日起第九十日發生效力。

### 第七條

- 一. 任何締約國得以書面通知聯合國秘書長聲明退出本公約，退約應於秘書長接到通知之日起一年後發生效力。
- 二. 倘因退約關係致本公約當事國之數目不足八國時，本公約應於最後退約國之退約生效日起失效。

### 第八條

兩締約國或兩國以上之締約國對於本公約之解釋或適用發生爭端而未能以談判方式解決時，除爭端當事國協議以其他方式解決外，經爭端當事國所有各造之請求應將爭端交由國際法院裁決。

### 第九條

聯合國秘書長應將下列事項通知聯合國所有會員國及本公約第四條第一項所指之非會員國：

- (甲) 依照第四條規定之簽署及依該條規定所收到之批准書；
- (乙) 依照第五條規定所收到之加入書；
- (丙) 依照第六條規定本公約開始生效之日期；
- (丁) 依照第七條第一項規定所收到之退約通知書；
- (戊) 依照第七條第二項規定本公約之廢止。

### 第十條

一. 本公約應交存聯合國檔庫，其中文、英文、法文、俄文、西班牙文各本同一作準。

二. 聯合國秘書長應將本公約正式副本分送聯合國所有會員國及第四條第一項所指之非會員國。

為此，下列簽字人各秉本國政府正式授予之權，謹簽字於一九六二年十二月十日開始在紐約聯合國會所聽由簽署之本公約，以昭信守。

**КОНВЕНЦИЯ**  
**О**  
**СОГЛАСИИ НА ВСТУПЛЕНИЕ В БРАК,**  
**БРАЧНОМ ВОЗРАСТЕ**  
**И**  
**РЕГИСТРАЦИИ БРАКОВ**



**ОРГАНИЗАЦИЯ ОБЪЕДИНЕННЫХ НАЦИЙ**

1964





КОНВЕНЦИЯ О СОГЛАСИИ НА ВСТУПЛЕНИЕ В БРАК,  
БРАЧНОМ ВОЗРАСТЕ И РЕГИСТРАЦИИ БРАКОВ

Преамбула

Договаривающиеся Государства,

желая в соответствии с Уставом Организации Объединенных Наций поощрять всеобщее уважение и соблюдение прав человека и основных свобод для всех, без различия по признакам расы, пола, языка или религии,

имея в виду, что в статье 16 Всеобщей декларации прав человека предусматривается следующее:

"1) Мужчины и женщины, достигшие совершеннолетия, имеют право без всяких ограничений по признаку пола, национальности или религии вступать в брак и основывать семью. Они пользуются одинаковыми правами в отношении вступления в брак, во время состояния в браке и во время его расторжения.

2) Брак может быть заключен только при свободном и полном согласии обеих вступающих в брак сторон."

имея в виду также, что Генеральная Ассамблея Организации Объединенных Наций в резолюции 843 (IX) от 17 декабря 1954 г. указала, что некоторые обычаи, устаревшие законы и практика, относящиеся к браку и семье, противоречат принципам, изложенным в Уставе Организации Объединенных Наций и во Всеобщей декларации прав человека,

подтверждая, что все государства, включая те, которые несут или принимают на себя ответственность за управление самоуправляющимися и подопечными территориями впредь до достижения ими независимости, должны принять все надлежащие меры к отмене таких обычаев, устаревших законов и практики путем обеспечения, в частности, полной свободы выбора супруга, полного упразднения детских браков и заключаемых до достижения девушками половой зрелости предварительных договоров

о выдаче их замуж, установления, когда необходимо, надлежащих наказаний и введения реестра актов гражданского состояния или иного реестра, в котором регистрировались бы все браки, настоящим соглашаются о нижеследующем:

#### Статья 1

1. Не допускается заключение брака без полного и свободного согласия обеих сторон, которое должно быть изъявлено ими лично, в соответствии с законом, после надлежащего оглашения, в присутствии представителя власти, имеющего право на оформление брака, и в присутствии свидетелей.

2. Несмотря на постановления пункта 1 настоящей статьи, не требуется присутствия одной из сторон, если соответствующий компетентный представитель власти удостоверится, что налицо имеются исключительные обстоятельства и что эта сторона перед каким-либо компетентным представителем власти и в порядке, предусмотряемом законом, изъявила согласие и не взяла его обратно.

#### Статья 2

Участвующими в настоящей Конвенции государствами издаются законодательные акты, устанавливающие минимальный брачный возраст. Не допускается заключение брака с лицом, не достигшим установленного возраста, кроме тех случаев, когда компетентный орган власти в интересах сторон, вступающих в брак, разрешает сделать из этого правила о возрасте исключение по серьезным причинам.

#### Статья 3

Все браки регистрируются компетентным органом власти в соответствующем официальном реестре.

Статья 4

1. Настоящая Конвенция открыта до 31 декабря 1963 г. для подписания всеми государствами-членами Организации Объединенных Наций или любого специализированного учреждения и любыми другими государствами, приглашенными Генеральной Ассамблеей Организации Объединенных Наций к участию в настоящей Конвенции.

2. Настоящая Конвенция подлежит ратификации. Ратификационные грамоты депонируются у Генерального Секретаря Организации Объединенных Наций.

Статья 5

1. Настоящая Конвенция открыта для присоединения для всех государств, указанных в пункте 1 статьи 4.

2. Присоединение совершается депонированием грамоты о присоединении у Генерального Секретаря Организации Объединенных Наций.

Статья 6

1. Настоящая Конвенция вступает в силу на девяностый день со дня депонирования восьмой ратификационной грамоты или грамоты о присоединении.

2. Для каждого государства, ратифицирующего эту Конвенцию или присоединяющегося к ней после того, как депонирована восьмая ратификационная грамота или грамота о присоединении, эта Конвенция вступает в силу на девяностый день после депонирования этим государством своей ратификационной грамоты или грамоты о присоединении.

Статья 7

1. Любое Договаривающееся Государство может денонсировать настоящую Конвенцию посредством письменного уведомления на имя Генерального Секретаря Организации Объединенных Наций. Денонсация вступает в силу через год со дня получения этого уведомления Генеральным Секретарем.

2. Настоящая Конвенция утрачивает силу со дня вступления в силу денонсации, в результате которой число участников становится меньше восьми.

Статья 8

Любой спор, возникающий между любыми двумя или более Договаривающимися Государствами о толковании или применении настоящей Конвенции, не разрешенный путем переговоров, передается, по требованию всех сторон в этом споре, в Международный Суд на решение, если стороны не договорились об ином способе урегулирования.

Статья 9

Генеральный Секретарь Организации Объединенных Наций уведомляет все государства, являющиеся членами Организации Объединенных Наций, и государства, не состоящие членами этой Организации, указанные в пункте 1 статьи 4 настоящей Конвенции, о нижеследующем:

- a) о подписании Конвенции и о получении ратификационных грамот согласно статье 4;
- b) о получении грамот о присоединении согласно статье 5;
- c) о дне вступления настоящей Конвенции в силу согласно статье 6;
- d) об уведомлениях и денонсации, полученных согласно постановлениям пункта 1 статьи 7;
- e) об утрате Конвенцией силы согласно пункту 2 статьи 7.

Статья 10

1. Настоящая Конвенция, английский, испанский, китайский, русский и французский тексты которой являются равно аутентичными, сдается на хранение в архив Организации Объединенных Наций.

2. Генеральный Секретарь Организации Объединенных Наций передает засвидетельствованные копии этой Конвенции всем государствам-членам Организации Объединенных Наций и не состоящим членами этой Организации государствам, указанным в пункте 1 статьи 4.

В УДОСТОВЕРЕНИЕ ЧЕГО нижеподписавшиеся, должным образом уполномоченные соответствующими правительствами, подписали настоящую Конвенцию, открытую для подписания в Центральных учреждениях Организации Объединенных Наций, Нью-Йорк, десятого декабря тысяча девятьсот шестьдесят второго года.



**CONVENCION  
SOBRE  
EL CONSENTIMIENTO PARA  
EL MATRIMONIO, LA EDAD MINIMA  
PARA CONTRAER MATRIMONIO  
Y  
EL REGISTRO DE LOS MATRIMONIOS**



*NACIONES UNIDAS*

*1964*





CONVENCION SOBRE EL CONSENTIMIENTO PARA EL MATRIMONIO,  
LA EDAD MINIMA PARA CONTRAER MATRIMONIO Y EL REGISTRO  
DE LOS MATRIMONIOS

Preámbulo

Los Estados contratantes,

Deseando, de conformidad con la Carta de las Naciones Unidas, promover el respeto y la observancia universales de los derechos humanos y las libertades fundamentales de todos, sin distinción de raza, sexo, idioma o religión,

Recordando que el artículo 16 de la Declaración Universal de Derechos Humanos dice que:

"1) Los hombres y las mujeres, a partir de la edad núbil, tienen derecho, sin restricción alguna por motivos de raza, nacionalidad o religión, a casarse y fundar una familia; y disfrutarán de iguales derechos en cuanto al matrimonio, durante el matrimonio y en caso de disolución del matrimonio.

"2) Sólo mediante libre y pleno consentimiento de los futuros esposos podrá contraerse el matrimonio."

Recordando asimismo que la Asamblea General de las Naciones Unidas, en su resolución 843 (IX) de 17 de diciembre de 1954 declaró que ciertas costumbres, antiguas leyes y prácticas referentes al matrimonio y a la familia son incompatibles con los principios enunciados en la Carta de las Naciones Unidas y en la Declaración Universal de Derechos Humanos,

Reafirmando que todos los Estados, incluso los que hubieren contraído o pudieren contraer la obligación de administrar territorios no autónomos o en fideicomiso hasta el momento en que éstos alcancen la independencia, deben adoptar todas las disposiciones adecuadas con objeto de abolir dichas costumbres, antiguas leyes y prácticas, entre otras cosas, asegurando la libertad completa en la elección de cónyuge, aboliendo totalmente el matrimonio de los niños y la práctica de los esponsales de las jóvenes antes de la edad núbil, estableciendo con tal fin las penas que fueren del caso y creando un registro civil o de otra clase para la inscripción de todos los matrimonios,

Conviene por la presente en las disposiciones siguientes:

Artículo 1

1) No podrá contraerse legalmente matrimonio sin el pleno y libre consentimiento de ambos contrayentes, expresado por éstos en persona, después de la debida publicidad, ante la autoridad competente para formalizar el matrimonio y testigos, de acuerdo con la ley.

2) Sin perjuicio de lo dispuesto en el párrafo 1 supra, no será necesario que una de las partes esté presente cuando la autoridad competente esté convencida de que las circunstancias son excepcionales y de que tal parte, ante una autoridad competente y del modo prescrito por la ley, ha expresado su consentimiento, sin haberlo retirado posteriormente.

Artículo 2

Los Estados parte en la presente Convención adoptarán las medidas legislativas necesarias para determinar la edad mínima para contraer matrimonio. No podrán contraer legalmente matrimonio las personas que no hayan cumplido esa edad, salvo que la autoridad competente, por causas justificadas y en interés de los contrayentes, dispense el requisito de la edad.

Artículo 3

Todo matrimonio deberá ser inscrito por la autoridad competente en un registro oficial destinado al efecto.

Artículo 4

1) La presente Convención quedará abierta, hasta el 31 de diciembre de 1963, a la firma de todos los Estados Miembros de las Naciones Unidas o miembros de cualquiera de los organismos especializados, y de todo otro Estado que haya sido invitado por la Asamblea General de las Naciones Unidas a participar en la Convención.

2) La presente Convención estará sujeta a ratificación y los instrumentos de ratificación serán depositados en poder del Secretario General de las Naciones Unidas.

Artículo 5

1) Todos los Estados a que se refiere el párrafo 1 del artículo 4 podrán adherirse a la presente Convención.

2) La adhesión se efectuará depositando un instrumento de adhesión en poder del Secretario General de las Naciones Unidas.

Artículo 6

1) La presente Convención entrará en vigor noventa días después de la fecha en que se haya depositado el octavo instrumento de ratificación o de adhesión.

2) Para cada uno de los Estados que ratifiquen la Convención o se adhieran a ella después de depositado el octavo instrumento de ratificación o de adhesión, la Convención entrará en vigor noventa días después de la fecha en que ese Estado haya depositado el respectivo instrumento de ratificación o de adhesión.

Artículo 7

1) Todo Estado contratante podrá denunciar la presente Convención mediante notificación por escrito dirigida al Secretario General de las Naciones Unidas. La denuncia surtirá efecto un año después de la fecha en que el Secretario General haya recibido la notificación.

2) La presente Convención dejará de estar en vigor a partir de la fecha en que surta efecto la denuncia que reduzca a menos de ocho el número de los Estados partes.

Artículo 8

Toda cuestión que surja entre dos o más Estados contratantes sobre la interpretación o la aplicación de la presente Convención, que no sea resuelta por medio de negociaciones, será sometida a la Corte Internacional de Justicia, para que la resuelva, a petición de todas las partes en conflicto, salvo que las partes interesadas convengan en otro modo de solucionarla.

Artículo 9

El Secretario General de las Naciones Unidas notificará a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros a que se refiere el párrafo 1 del artículo 4 de la presente Convención:

- a) Las firmas y los instrumentos de ratificación recibidos en virtud del artículo 4;
- b) Los instrumentos de adhesión recibidos en virtud del artículo 5;
- c) La fecha en que entre en vigor la Convención en virtud del artículo 6;
- d) Las notificaciones de denuncia recibidas en virtud del párrafo 1 del artículo 7;
- e) La extinción resultante de lo previsto en el párrafo 2 del artículo 7.

Artículo 10

1) La presente Convención, cuyos textos chino, español, francés, inglés y ruso hacen fe por igual, quedará depositada en los archivos de las Naciones Unidas.

2) El Secretario General de las Naciones Unidas enviará copia certificada de la Convención a todos los Estados Miembros de las Naciones Unidas y a los Estados no miembros a que se refiere el párrafo 1 del artículo 4.

EN FE DE LO CUAL, los infrascritos, debidamente autorizados, han firmado por cuenta de sus respectivos Gobiernos el presente Convenio, el cual ha sido abierto a la firma en la Sede de las Naciones Unidas en Nueva York el décimo día de diciembre de mil novecientos sesenta y dos.

**FOR AFGHANISTAN:**  
**POUR L'AFGHANISTAN:**  
**阿富汗:**  
**За Афганистан:**  
**FOR EL AFGANISTÁN:**

**FOR ALBANIA:**  
**POUR L'ALBANIE:**  
**阿爾巴尼亞:**  
**За Албанию:**  
**FOR ALBANIA:**

**FOR ALGERIA:**  
**POUR L'ALGÉRIE:**  
**阿爾及利亞:**  
**За Алжир:**  
**FOR ARGELIA:**

**FOR ARGENTINA:**  
**POUR L'ARGENTINE:**  
**阿根廷:**  
**За Аргентину:**  
**POR LA ARGENTINA:**

**FOR AUSTRALIA:**  
**POUR L'AUSTRALIE:**  
**澳大利亞:**  
**За Австралию:**  
**POR AUSTRALIA:**

**FOR AUSTRIA:**  
**POUR L'AUTRICHE:**  
**奧地利:**  
**За Австрию:**  
**POR AUSTRIA:**

**FOR BELGIUM:**  
**POUR LA BELGIQUE:**  
**比利時:**  
**За Бельгію:**  
**FOR BÉLGICA:**

**FOR BOLIVIA:**  
**POUR LA BOLIVIE:**  
**玻利維亞:**  
**За Бولیвію:**  
**FOR BOLIVIA:**

**FOR BRAZIL:**  
**POUR LE BRÉSIL:**  
**巴西:**  
**За Бразилію:**  
**FOR EL BRASIL:**

**FOR BULGARIA:**  
**POUR LA BULGARIE:**  
**保加利亞:**  
**За България:**  
**FOR BULGARIA:**

**FOR BURMA:**  
**POUR LA BIRMANIE:**  
**緬甸:**  
**За Бирму:**  
**FOR BIRMANIA:**

**FOR BURUNDI:**  
**POUR LE BURUNDI:**  
**布隆提:**  
**За Бурунди:**  
**FOR BURUNDI:**



**FOR THE BYELORUSSIAN SOVIET SOCIALIST REPUBLIC:**  
**POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE DE BIÉLORUSSIE:**  
**白俄羅斯蘇維埃社會主義共和國:**  
**За Белорусскую Советскую Социалистическую Республику:**  
**FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE BIELORRUSIA:**

**FOR CAMBODIA:**  
**POUR LE CAMBODGE:**  
**柬埔寨:**  
**За Камбоджу:**  
**FOR CAMBOYA:**

**FOR CAMEROUN:**  
**POUR LE CAMEROUN:**  
**喀麥隆:**  
**За Камерун:**  
**FOR EL CAMERÚN:**

**FOR CANADA:**  
**POUR LE CANADA:**  
**加拿大:**  
**За Канаду:**  
**FOR EL CANADÁ:**

**FOR THE CENTRAL AFRICAN REPUBLIC:**  
**POUR LA RÉPUBLIQUE CENTRAFRICAINE:**  
**中非共和國:**  
**За Центральноафриканскую Республику:**  
**FOR LA REPÚBLICA CENTROAFRICANA:**

**FOR CEYLON:**  
**POUR CEYLAN:**  
**錫蘭:**  
**За Цейлон:**  
**FOR CEILÁN:**

**Ezlynn DERANIYAGALA**  
12th December 1962

**FOR CHAD:**  
**POUR LE TCHAD:**  
**查德:**  
**За Чад:**  
**FOR EL CHAD:**

**FOR CHILE:**  
**POUR LE CHILI:**  
**智利:**  
**За Чили:**  
**FOR CHILE:**

**D. SCHWEITZER**

**FOR CHINA:**  
**POUR LA CHINE:**  
**中國:**  
**За Китай:**  
**FOR LA CHINA:**

**Liu Chieh**  
**April 4, 1963**

**FOR COLOMBIA:**  
**POUR LA COLOMBIE:**  
**哥倫比亞:**  
**За Колумбию:**  
**FOR COLOMBIA:**

**FOR THE CONGO (BRAZZAVILLE):**  
**POUR LE CONGO (BRAZZAVILLE):**  
**剛果 (布拉薩市):**  
**За Конго (Браззавиль):**  
**FOR EL CONGO (BRAZZAVILLE):**

**FOR THE CONGO (LEOPOLDVILLE):**  
**POUR LE CONGO (LÉOPOLDVILLE):**  
**剛果 (雷堡市):**  
**За Конго (Леопольдвиль):**  
**FOR EL CONGO (LEOPOLDVILLE):**

**FOR COSTA RICA:**  
**POUR LE COSTA RICA:**  
**哥斯大黎加:**  
**За Коста-Рику:**  
**FOR COSTA RICA:**

**FOR CUBA:**  
**POUR CUBA:**  
**古巴:**  
**За Кубу:**  
**FOR CUBA:**

Carlos LECHUGA  
October 17, 1963

**FOR CYPRUS:**  
**POUR CHYPRE:**  
**賽普勒斯:**  
**За Кипр:**  
**FOR CHIPRE:**

**FOR CZECHOSLOVAKIA:**  
**POUR LA TCHÉCOSLOVAQUIE:**  
**捷克斯拉夫:**  
**За Чехословакию:**  
**FOR CNECOESLOVAQUIA:**

**Jiří HÁJEK**  
8 October 1963

**FOR DAHOMEY:**  
**POUR LE DAHOMEY:**  
**達荷美:**  
**За Дагомею:**  
**FOR EL DAHOMEY:**

**FOR DENMARK:**  
**POUR LE DANEMARK:**  
**丹麥:**  
**За Данию:**  
**FOR DINAMARCA:**

With the reservation that article 1, paragraph 2, shall not apply to the Kingdom of Denmark.<sup>1</sup>

**A. HESSELLUND-JENSEN**

October 31st, 1963

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*Traduction du Secrétariat des Nations Unies:*

<sup>1</sup> Sous réserve que le paragraphe 2 de l'article premier ne s'appliquera pas au Royaume de Danemark.

**FOR THE DOMINICAN REPUBLIC:**  
**POUR LA RÉPUBLIQUE DOMINICAINE:**  
**多明尼加共和國:**  
**За Доминиканскую Республику:**  
**FOR LA REPÚBLICA DOMINICANA:**

**FOR ECUADOR:**  
**POUR L'ÉQUATEUR:**  
**厄瓜多:**  
**За Эквадор:**  
**FOR EL ECUADOR:**

**FOR EL SALVADOR:**  
**POUR LE SALVADOR:**  
**薩爾瓦多:**  
**За Сальвадор:**  
**FOR EL SALVADOR:**

**FOR ETHIOPIA:**  
**POUR L'ETHIOPIE:**  
**衣索比亞:**  
**За Эфиопию:**  
**FOR ETIOPIA:**

**FOR THE FEDERAL REPUBLIC OF GERMANY:**  
**POUR LA RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE:**  
**德意志聯邦共和國:**  
**За Федеративную Республику Германии:**  
**FOR LA REPÚBLICA FEDERAL DE ALEMANIA:**

**FOR THE FEDERATION OF MALAYA:**  
**POUR LA FÉDÉRATION DE MALAISIE:**  
**馬來亞聯邦:**  
**За Малайскую Федерацию:**  
**FOR LA FEDERACIÓN MALAYA:**



**FOR FINLAND:**  
**POUR LA FINLANDE:**  
**芬蘭:**  
**За Финляндию:**  
**FOR FINLANDIA:**

**FOR FRANCE:**  
**POUR LA FRANCE:**  
**法蘭西:**  
**За Францию:**  
**FOR FRANCIA:**

**R. SEYDOUX**

**FOR GABON:**  
**POUR LE GABON:**  
**加彭:**  
**За Габон:**  
**FOR EL GABÓN:**

**FOR GHANA:**  
**POUR LE GHANA:**  
**迦納:**  
**За Ганы:**  
**FOR GHANA:**

**FOR GREECE:**  
**POUR LA GRÈCE:**  
**希臘:**  
**За Грецию:**  
**FOR GRECIA:**

Avec une réserve sur l'article 1 paragraphe 2 de la Convention<sup>1</sup>.

**Dimitri S. BITSIOS**

le 3 janvier 1963

**FOR GUATEMALA:**  
**POUR LE GUATEMALA:**  
**瓜地馬拉:**  
**За Гватемалу:**  
**FOR GUATEMALA:**

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*Translation by the Secretariat of the United Nations:*

<sup>1</sup> With reservation to article 1, paragraph 2, of the Convention.

**FOR GUINEA:**  
**POUR LA GUINÉE:**  
**幾內亞:**  
**За Гвинею:**  
**FOR GUINEA:**

**DIALLO Telli**

**FOR HAÏTI:**  
**POUR HAÏTI:**  
**海地:**  
**За Гаити:**  
**FOR HAÏTI:**

**FOR THE HOLY SEE:**  
**POUR LE SAINT-SIÈGE:**  
**教廷:**  
**За Святейший Престол:**  
**FOR LA SANTA SEDE:**

**FOR HONDURAS:**  
**POUR LE HONDURAS:**  
**宏都拉斯:**  
**За Гондурас:**  
**FOR HONDURAS:**

**FOR HUNGARY:**  
**POUR LA HONGRIE:**  
**匈牙利:**  
**За Венгрию:**  
**FOR HUNGRIA:**

**FOR ICELAND:**  
**POUR L'ISLANDE:**  
**冰島:**  
**За Исландию:**  
**FOR ISLANDIA:**

**FOR INDIA:**  
**POUR L'INDE:**  
**印度:**  
**За Индию:**  
**FOR LA INDIA:**

**FOR INDONESIA:**  
**POUR L'INDONÉSIE:**  
**印度尼西亞:**  
**За Индонезию:**  
**FOR INDONESIA:**

**FOR IRAN:**  
**POUR L'IRAN:**  
**伊朗:**  
**За Иран:**  
**FOR IRÁN:**

**FOR IRAQ:**  
**POUR L'IRAK:**  
**伊拉克:**  
**За Ирак:**  
**FOR IRAK:**

**FOR IRELAND:**  
**POUR L'IRLANDE:**  
**愛爾蘭:**  
**За Ирландию:**  
**FOR IRLANDA:**

**FOR ISRAEL:**  
**POUR ISRAËL:**  
**以色列:**  
**За Израиль:**  
**FOR ISRAEL:**

**Shabtai ROSENNE**

**FOR ITALY:**  
**POUR L'ITALIE:**  
**義大利:**  
**За Италию:**  
**FOR ITALIA:**

Vittorio ZOPPI  
20 December 1963

**FOR THE IVORY COAST:**  
**POUR LA CÔTE-D'IVOIRE:**  
**象牙海岸:**  
**За Берег Слоновой Кости:**  
**POUR LA COSTA DE MARFIL:**

**FOR JAMAICA:**  
**POUR LA JAMAÏQUE:**  
**牙買加:**  
**За Ямайку:**  
**FOR JAMAICA:**

**FOR JAPAN:**  
**POUR LE JAPON:**  
**日本:**  
**За Япония:**  
**FOR EL JAPÓN:**

**FOR JORDAN:**  
**POUR LA JORDANIE:**  
**約旦:**  
**За Иордания:**  
**FOR JORDANIA:**

**FOR KUWAIT:**  
**POUR LE KOWEIT:**  
**科威特:**  
**За Кувейт:**  
**FOR KUWEIT:**



**FOR LAOS:**  
**POUR LE LAOS:**  
**寮國:**  
**За Лаос:**  
**POR LAOS:**

**FOR LEBANON:**  
**POUR LE LIBAN:**  
**黎巴嫩:**  
**За Ливан:**  
**POR EL LIBANO:**

**FOR LIBERIA:**  
**POUR LE LIBÉRIA:**  
**賴比瑞亞:**  
**За Либерию:**  
**POR LIBERIA:**

**FOR LIBYA:**  
**POUR LA LIBYE:**  
**利比亞:**  
**За ЛИБИЮ:**  
**POR LIBIA:**

**FOR LIECHTENSTEIN:**  
**POUR LE LIECHTENSTEIN:**  
**列支敦斯登:**  
**За Лихтенштейн:**  
**POR LIECHTENSTEIN:**

**FOR LUXEMBOURG:**  
**POUR LE LUXEMBOURG:**  
**盧森堡:**  
**За Люксембург:**  
**POR LUXEMBURGO:**

**FOR MADAGASCAR:**  
**POUR MADAGASCAR:**  
**馬達加斯加:**  
**За Мадагаскар:**  
**FOR MADAGASCAR:**

**FOR MALI:**  
**POUR LE MALI:**  
**馬利:**  
**За Мали:**  
**FOR MALI:**

**FOR MAURITANIA:**  
**POUR LA MAURITANIE:**  
**茅利塔尼亞:**  
**За Мавританию:**  
**FOR MAURITANIA:**

**FOR MEXICO:**  
**POUR LE MEXIQUE:**  
**墨西哥:**  
**За Мексику:**  
**FOR MÉXICO:**

**FOR MONACO:**  
**POUR MONACO:**  
**摩納哥:**  
**За Монако:**  
**FOR MÓNACO:**

**FOR MONGOLIA:**  
**POUR LA MONGOLIE:**  
**蒙古:**  
**За Монголию:**  
**FOR MONGOLIA:**

**FOR MOROCCO:**  
**POUR LE MAROC:**  
**摩洛哥:**  
**За Марокко:**  
**FOR MARRUECOS:**

**FOR NEPAL:**  
**POUR LE NÉPAL:**  
**尼泊爾:**  
**За Непал:**  
**FOR NEPAL:**

**FOR THE NETHERLANDS:**  
**POUR LES PAYS-BAS:**  
**荷蘭:**  
**За Нидерланды:**  
**FOR LOS PAÍSES BAJOS:**

En procédant à la signature de la Convention sur le consentement au mariage, l'âge minimum du mariage et l'enregistrement des mariages, je soussigné, plénipotentiaire du Royaume des Pays-Bas, déclare que, vu l'égalité qui existe au point de vue du droit public entre les Pays-Bas, le Surinam et les Antilles Néerlandaises, le Gouvernement du Royaume se réserve le droit de ne ratifier la Convention que pour une ou pour deux des Parties du Royaume et de déclarer à une date ultérieure, par notification écrite au Secrétaire Général des Nations Unies, que la Convention s'étendra à l'autre Partie ou aux autres Parties du Royaume<sup>1</sup>.

**C. W. A. SCHURMANN**

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*Translation by the Secretariat of the United Nations:*

<sup>1</sup> In signing the Convention on Consent to Marriage, Minimum Age for Marriage and Registration of Marriages, I the undersigned, Plenipotentiary of the Kingdom of the Netherlands, hereby declare that, in view of the equality which exists, from the standpoint of public law, between the Netherlands, Surinam and the Netherlands Antilles, the Government of the Kingdom reserves the right to ratify the Convention in respect of only one or two parts of the Kingdom and to declare at a later date, by written notification to the Secretary-General, that the Convention is to apply also to the other part or parts of the Kingdom.

**FOR NEW ZEALAND:**  
**POUR LA NOUVELLE-ZÉLANDE:**  
**紐西蘭:**  
**За Новую Зеландию:**  
**FOR NUEVA ZELANDIA:**

F. H. CORNER  
23 December 1963

**FOR NICARAGUA:**  
**POUR LE NICARAGUA:**  
**尼加拉瓜:**  
**За Никарагуа:**  
**FOR NICARAGUA:**

**FOR THE NIGER:**  
**POUR LE NIGER:**  
**奈及爾:**  
**За Нигер:**  
**FOR EL NIGER:**

**FOR NIGERIA:**  
**POUR LA NIGÉRIA:**  
**奈及利亞:**  
**За Нигерию:**  
**FOR NIGERIA:**

**FOR NORWAY:**  
**POUR LA NORVÈGE:**  
**挪威:**  
**За Норвегию:**  
**FOR NORUEGA:**

**FOR PAKISTAN:**  
**POUR LE PAKISTAN:**  
**巴基斯坦:**  
**За Пакистан:**  
**FOR EL PAKISTÁN:**

**FOR PANAMA:**  
**POUR LE PANAMA:**  
**巴拿馬:**  
**За Панама:**  
**FOR PANAMÁ:**

**FOR PARAGUAY:**  
**POUR LE PARAGUAY:**  
**巴拉圭:**  
**За Паргвай:**  
**FOR EL PARAGUAY:**

**FOR PERU:**  
**POUR LE PÉROU:**  
**祕魯:**  
**За Перу:**  
**FOR EL PERÚ:**



**FOR THE PHILIPPINES:**  
**POUR LES PHILIPPINES:**  
**菲律賓:**  
**За Филиппины:**  
**FOR FILIPINAS:**

Jacinto C. BORJA  
5 February 1963

**FOR POLAND:**  
**POUR LA POLOGNE:**  
**波蘭:**  
**За Польшу:**  
**FOR POLONIA:**

Bohdan LEWANDOWSKI  
17 December 1962

**FOR PORTUGAL:**  
**POUR LE PORTUGAL:**  
**葡萄牙:**  
**За Португалию:**  
**FOR PORTUGAL:**

**FOR THE REPUBLIC OF KOREA:**  
**POUR LA RÉPUBLIQUE DE CORÉE:**  
**大韓民國:**  
**За Корейскую Республику:**  
**FOR LA REPÚBLICA DE COREA:**

**FOR THE REPUBLIC OF VIET-NAM:**  
**POUR LA RÉPUBLIQUE DU VIET-NAM:**  
**越南共和國:**  
**За Республику Вьетнам:**  
**FOR LA REPÚBLICA DE VIET-NAM:**

**FOR ROMANIA:**  
**POUR LA ROUMANIE:**  
**羅馬尼亞:**  
**За Румынию:**  
**FOR RUMANIA:**

M. HASEGANU  
27 décembre 1963

**FOR RWANDA:**

**POUR LE RWANDA:**

**盧安達:**

**За Руанду:**

**FOR RWANDA:**

**FOR SAN MARINO:**

**POUR SAINT-MARIN:**

**聖馬利諾:**

**За Сан-Марино:**

**FOR SAN MARINO:**

**FOR SAUDI ARABIA:**

**POUR L'ARABIE SAOUDITE:**

**沙烏地阿拉伯:**

**За Саудовскую Аравию:**

**FOR ARABIA SAUDITA:**

**FOR SENEGAL:**  
**POUR LE SÉNÉGAL:**  
**塞內加爾:**  
**За Сенегал:**  
**POR EL SENEGAL:**

**FOR SIERRA LEONE:**  
**POUR LE SIERRA LEONE:**  
**獅子山:**  
**За Сьерра-Леоне:**  
**POR SIERRA LEONA:**

**FOR SOMALIA:**  
**POUR LA SOMALIE:**  
**索馬利亞:**  
**За Сомали:**  
**POR SOMALIA:**

**FOR SOUTH AFRICA:**  
**POUR L'AFRIQUE DU SUD:**  
**南非:**  
**За Южную Африку:**  
**FOR SUDÁFRICA:**

**FOR SPAIN:**  
**POUR L'ESPAGNE:**  
**西班牙:**  
**За Испанию:**  
**FOR ESPAÑA:**

**FOR THE SUDAN:**  
**POUR LE SOUDAN:**  
**蘇丹:**  
**За Судан:**  
**FOR EL SUDÁN:**

**FOR SWEDEN:**  
**POUR LA SUÈDE:**  
**瑞典:**  
**За Швецию:**  
**FOR SUECIA:**

**Agda RÖSSEL**

**FOR SWITZERLAND:**  
**POUR LA SUISSE:**  
**瑞士:**  
**За Швейцарию:**  
**FOR SUIZA:**

**FOR SYRIA:**  
**POUR LA SYRIE:**  
**叙利亞:**  
**За Сирию:**  
**FOR SIRIA:**

**FOR TANGANYIKA:**  
**POUR LE TANGANYIKA:**  
**坦干伊喀:**  
**За Танганьіку:**  
**FOR TANGANYIKA:**

**FOR THAILAND:**  
**POUR LA THAÏLANDE:**  
**泰國:**  
**За Таїланд:**  
**FOR TAILANDIA:**

**FOR TOGO:**  
**POUR LE TOGO:**  
**多哥:**  
**За Того:**  
**FOR EL TOGO:**

**FOR TRINIDAD AND TOBAGO:**  
**POUR LA TRINITÉ ET TOBAGO:**  
**千里達及托貝哥:**  
**За Тринидад и Тобаго:**  
**FOR TRINIDAD Y TABAGO:**

**FOR TUNISIA:**  
**POUR LA TUNISIE:**  
**突尼西亞:**  
**За Тунис:**  
**FOR TÚNEZ:**

**FOR TURKEY:**  
**POUR LA TURQUIE:**  
**土耳其:**  
**За Турцию:**  
**FOR TURQUÍA:**



**FOR UGANDA:**  
**POUR L'OUGANDA:**  
**烏干達:**  
**За Уганду:**  
**FOR UGANDA:**

**FOR THE UKRAINIAN SOVIET SOCIALIST REPUBLIC:**  
**POUR LA RÉPUBLIQUE SOCIALISTE SOVIÉTIQUE D'UKRAINE:**  
**烏克蘭蘇維埃社會主義共和國:**  
**За Украинскую Советскую Социалистическую Республику:**  
**FOR LA REPÚBLICA SOCIALISTA SOVIÉTICA DE UCRANIA:**

**FOR THE UNION OF SOVIET SOCIALIST REPUBLICS:**  
**POUR L'UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES:**  
**蘇維埃社會主義共和國聯邦:**  
**За Союз Советских Социалистических Республик:**  
**FOR LA UNIÓN DE REPÚBLICAS SOCIALISTAS SOVIÉTICAS:**

**FOR THE UNITED ARAB REPUBLIC:**  
**POUR LA RÉPUBLIQUE ARABE UNIE:**  
**阿拉伯聯合共和國:**  
**За Объединенную Арабскую Республику:**  
**FOR LA REPÚBLICA ARABE UNIDA:**

**FOR THE UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND:**  
**POUR LE ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD:**  
**大不列顛及北愛爾蘭聯合王國:**  
**За Соединенное Королевство Великобритании и Северной Ирландии:**  
**FOR EL REINO UNIDO DE GRAN BRETAÑA E IRLANDA DEL NORTE:**

**FOR THE UNITED STATES OF AMERICA:**  
**POUR LES ETATS-UNIS D'AMÉRIQUE:**  
**美利堅合衆國:**  
**За Соединенные Штаты Америки:**  
**FOR LOS ESTADOS UNIDOS DE AMÉRICA:**

With the understanding that legislation in force in the various States of the United States of America is in conformity with this Convention and that action by the United States of America with respect to this Convention does not constitute acceptance of the provisions of article 8 as a precedent for any subsequent instruments.<sup>1</sup>

Gladys Avery TILLET

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*Traduction du Secrétariat des Nations Unies:*

<sup>1</sup> Etant entendu que la législation en vigueur dans les divers Etats des Etats-Unis d'Amérique est conforme à la Convention et que la décision prise par les Etats-Unis d'Amérique touchant ladite Convention n'implique pas qu'ils admettent que les dispositions de l'article 8 puissent constituer un précédent pour des instruments ultérieurs.

**FOR THE UPPER VOLTA:**  
**POUR LA HAUTE-VOLTA:**  
**上伏塔:**  
**За Верхнюю Вольту:**  
**FOR EL ALTO VOLTA:**

**FOR URUGUAY:**  
**POUR L'URUGUAY:**  
**烏拉圭:**  
**За Уругвай:**  
**FOR EL URUGUAY:**

**FOR VENEZUELA:**  
**POUR LE VENEZUELA:**  
**委內瑞拉:**  
**За Венесуэлу:**  
**FOR VENEZUELA:**

**FOR WESTERN SAMOA:**  
**POUR LE SAMOA-OCCIDENTAL:**  
**西薩摩亞:**  
**За Западное Самоа:**  
**POR SAMOA OCCIDENTAL:**

**FOR YEMEN:**  
**POUR LE YÉMEN:**  
**也門:**  
**За Йемен:**  
**POR EL YEMEN:**

**FOR YUGOSLAVIA:**  
**POUR LA YOUGOSLAVIE:**  
**南斯拉夫:**  
**За Югославию:**  
**POR YUGOESLAVIA:**

Mišo PAVIĆEVIĆ

I hereby certify that the foregoing text is a true copy of the Convention on Consent to Marriage, Minimum Age for Marriage and Registration of Marriages, opened for signature on 10 December 1962 in accordance with resolution 1763 (XVII) adopted by the General Assembly of the United Nations on 7 November 1962, the original of which is deposited with the Secretary-General of the United Nations.

*For the Secretary-General:  
The Legal Counsel*

Je certifie que le texte qui précède est la copie conforme de la Convention sur le consentement au mariage, l'âge minimum du mariage et l'enregistrement des mariages, ouverte à la signature le 10 décembre 1962 conformément à la résolution 1763 (XVII) adoptée par l'Assemblée générale des Nations Unies le 7 novembre 1962, Convention dont le texte original est déposé auprès du Secrétaire général de l'Organisation des Nations Unies.

*Pour le Secrétaire général:  
Le Conseiller juridique*

A handwritten signature in black ink, appearing to be 'C. K. ...', written over a horizontal line.

United Nations, New York  
7 January 1964

Organisation des Nations Unies, New York  
7 janvier 1964





Certified true copy XVI.3  
Copie certifiée conforme XVI.3  
October 2004